

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 392
TO BE ANSWERED ON 24.06.2019**

SOCIAL SECURITY TO WORKERS OF UNORGANIZED SECTOR

392. DR. MANOJ RAJORIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken steps to provide social security to workers of unorganized sector/contract workers/ labourers across the country for allaying the pervasive sense of insecurity existing among them;**
- (b) if so, the details thereof;**
- (c) whether the Ministry is collecting/ collating data of the number of workers of unorganized sector/contract workers/ labourers in the country; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): In order to provide social security benefits to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. This Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government. Life and disability cover is provided through Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to the unorganised workers depending upon their eligibility. Government of India and State Governments pay the annual premium in equal share without any burden on the beneficiary. The health and maternity benefits are addressed through Ayushman Bharat scheme. For old age protection in the form of monthly pension, Government of India has recently launched Pradhan Mantri Shram Yogi Maandhan. Under the scheme, minimum assured monthly pension of Rs. 3000/- will be provided to the unorganised workers after attaining the age of 60 years. This scheme is based on the 50:50 basis where 50% monthly contribution is payable by the beneficiary and equal matching contribution by the Central Government.

(c) & (d): No such proposal is under consideration.
